

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-34(ND)/2020

IN THE MATTER OF

Amit Singla

VS.

Indiaglobal Tradelink Pvt. Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC, 2016

Order delivered on 03.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Shri K.K. Vohra

Hon'ble Member (Technical)

For the Petitioner/OC : Mr. Adarsh Rai Advocate

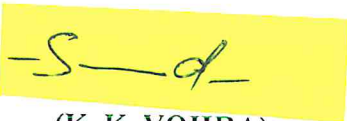
For the Corporate Debtor :

ORDER

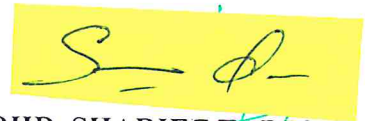
Item No. 102

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is directed to serve private notice at the registered office address of the Corporate Debtor by all modes and file proof alongwith affidavit.

Put up on 21.01.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)